

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 36028/2022

SALIM @ PAPPU

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.194159/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.194158/2022-EXEMPTION FROM FILING O.T. and IA No.194160/2022-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 02-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE J.B. PARDIWALA
[IN CHAMBER]

For Petitioner(s)

Mr. Pulkit Agarwal, AOR
Mr. Zahid Ali, Adv.
Mr. Kp Jayaram, Adv.
Mr. Sudhanshu Kaushesh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The application seeking exemption from surrendering is rejected. The petitioner (convict) has been sentenced to undergo ten years of rigorous imprisonment for the offense punishable under Section 304 (Part I) of the IPC. The petition shall be heard only after the petitioner (convict) surrenders before the jail authorities and furnishes the surrender certificate before the Registry of this Court.

(KRITIKA TIWARI)
SENIOR PERSONAL ASSISTANT

(RENU BALA GAMBHIR)
COURT MASTER (NSH)